

ITEM NO.11

COURT NO.11

SECTION XII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29675-29706/2016

(Arising out of impugned final judgment and order dated 13-07-2016 in WP No. 34164/2014 13-07-2016 in WP No. 34170/2014 13-07-2016 in WP No. 34171/2014 13-07-2016 in WP No. 34175/2014 13-07-2016 in WP No. 34181/2014 13-07-2016 in WP No. 34187/2014 13-07-2016 in WP No. 34437/2014 13-07-2016 in WP No. 34438/2014 13-07-2016 in WP No. 34439/2014 13-07-2016 in WP No. 34440/2014 13-07-2016 in WP No. 34441/2014 13-07-2016 in WP No. 34444/2014 13-07-2016 in WP No. 198/2015 13-07-2016 in WP No. 639/2015 13-07-2016 in WP No. 640/2015 13-07-2016 in WP No. 643/2015 13-07-2016 in WP No. 644/2015 13-07-2016 in WP No. 646/2015 13-07-2016 in WP No. 649/2015 13-07-2016 in WP No. 654/2015 22-12-2014 in WP No. 34165/2014 22-12-2014 in WP No. 34169/2014 22-12-2014 in WP No. 34172/2014 22-12-2014 in WP No. 34173/2014 22-12-2014 in WP No. 34177/2014 22-12-2014 in WP No. 34180/2014 22-12-2014 in WP No. 34182/2014 22-12-2014 in WP No. 34346/2014 13-07-2016 in WP No. 118/2015 13-07-2016 in WP No. 641/2015 13-07-2016 in WP No. 642/2015 13-07-2016 in WP No. 9036/2015 passed by the High Court Of Judicature At Madras)

M/S. AMBATTUR CLOTHING PVT. LTD. ETC. ETC.

Petitioner(s)

VERSUS

STATE OF TAMIL NADU AND ANR. ETC. ETC.

Respondent(s)

( IA No. 122300/2018 - APPLICATION FOR SUBSTITUTION  
IA No. 1/2016 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

WITH

SLP(C) No. 33134/2016 (XII)

(IA No. 3/2017 - APPLICATION FOR DIRECTION

IA No. 2/2016 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P.(C) No. 831/2016 (X)

(IA No. 1/2016 - GRANT OF INTERIM RELIEF

IA No. 2/2016 - MODIFICATION OF COURT ORDER)

Date : 06-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

**For Petitioner(s)** Mr. Rohan Thawani, Adv.  
Ms. Vandana Sehgal, AOR  
Ms. Aakrit Vikas, Adv.  
Mr. Pratul Pratap Singh, Adv.  
Ms. S. Ambica, Adv.

Mr. Apoorv P. Tripathi, Adv.  
Mr. K. V. Mohan, AOR  
Mr. Dheeresh K. Dwivedi, Adv.  
Ms. Anjali Kaushik, Adv.

Mr. Shashi Bhushan Kumar, AOR

**For Respondent(s)** Mr. K Radhakrishnan, Sr. Adv.  
Mr. K V Jagdishvaran, Adv.  
Mr. Gadeepan, Adv.  
Ms. G. Indira, AOR

Mr. D.Kumanan, AOR

Ms. Jayshree Satpute, Adv.  
Mr. Prasanna S., AOR  
Ms. Swati Arya, Adv.

**UPON hearing the counsel the court made the following  
O R D E R**

1. In the present matter, the respondent-Government of Tamil Nadu has filed an affidavit with an undated index. We have had to scroll to the last page of the affidavit that is a part of a paper book running over 1000 pages, to discover its date from the verification clause.

2. Ordinarily, learned counsel for the parties tend to point out to the documents filed by referring to the date of the affidavit/counter affidavit, as the case may be. When no date is endorsed on the index of the affidavit/counter affidavit, it is quite a task to scroll through the entire paper book to locate the document in question.

3. To address this, general directions are issued hereby to the Registry to ensure that in all matters, wherever affidavit(s)/counter affidavit(s)/reply/rejoinder(s)/ documents, etc., are filed, the index page is duly dated, failing which, the same be returned under objections.

4. This order shall be communicated to the Registrar concerned forthwith for strict compliance.

5. Coming to the merits of the case, learned counsel for the respondent No.1 submits that the Labour Welfare and Skilled Development Department has issued a preliminary draft Notification for revising the minimum rates of wages for employment in hosiery manufacturing and knitwear manufacturing industries. Objections to the said preliminary Notification have been invited within a period of two months.

6. Learned counsel for the respondent-Union submits that the State Government has not taken any steps to finalize the preliminary Notification issued in November, 2023 in respect of employment in the tailoring industry.

7. We may note that the respondent-State Government was directed to submit its report on or before 12<sup>th</sup> February, 2024, i.e., by next week. The latest affidavit states that the Sub-Committee has yet to place its decision before the Advisory Committee for final recommendations to be made for confirming the Notification.

8. It is sought to be explained by learned counsel that various manufacturing units have submitted their objections and are insisting on a personal hearing. However, no provision in law has been shown that makes a personal hearing mandatory on objections being received by the State Government. The State Government shall adhere to the timeline fixed by this Court in terms of the earlier orders and file an affidavit within four weeks from today.

9. List on 23<sup>rd</sup> April, 2024.

**(Geeta Ahuja)**  
**Assistant Registrar-cum-PS**

**(Nand Kishor)**  
**Court Master (NSH)**